

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 108/TL/2024

Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Pachora Power Transmission Limited.

Petitioner : Pachora Power Transmission Ltd. (PPTL)

Respondents : Central Transmission Utility of India Ltd, & Ors.

Petition No. 109/AT/2024

Subject : Petition under Section 63 read with Section 79, including Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Limited /Respondent No. 1 for implementation of the Transmission system for Evacuation of Power from RE Projects in Rajgarh (1000 MW) SEZ in Madhya Pradesh-Phase II by the Petitioner.

Petitioner : Pachora Power Transmission Ltd. (PPTL)

Respondents : Central Transmission Utility of India Ltd, & Ors.

Date of Hearing : **29.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Mridul Chakravarty, Advocate, PPTL
Ms. Lavanya Panwar, Advocate, PPTL
Ms. Ankita Bafna, Advocate, PPTL
Shri Ritam Biswas, RECPDCL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshyvat Kislav, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions had been filed seeking adoption of the transmission charges for the Inter-State Transmission System for "*Transmission system for Evacuation of Power from RE Projects in Rajgarh (1000 MW) SEZ in Madhya Pradesh-Phase II*" ('the Project') discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. Learned counsel further submitted that the CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner's company.
3. After hearing the learned counsel for the Petitioner and representative of the CTUIL, the Commission ordered as under:
 - (a) The Petitioner to implead the beneficiaries of the Western Region as parties to the Petition and file a revised memo of parties within two days.
 - (b) Admit and issue notice to the Respondents, including the newly impleaded Respondents.
 - (a) The Respondents including the newly impleaded Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)